Suppl. Cause List No.2 Sr. No. 01

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-WP(Crl) No. 01/2020 EMG-CrlM No. 01/2020

Jahangir Ahmed

...Petitioner

Through: - Mr. Sachin Gupta, Advocate

V/S

UT of Jammu and Kashmir and others

...Respondent(s)

Through: - Mr. Ayjaz Lone, Dy. A.G for respondents 1 to 4.

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Petitioner is present along with the learned counsel. Respondent No.6-Jasmneen Akhter is also present with the petitioner. Learned counsel for the petitioner has stated the matter has been amicably settled and therefore, the petition can be disposed of at this stage.

Mr. Ayjaz Lone, learned Dy. A. G has filed the status report wherein it is submitted that respondent No.6 has accompanied the petitioner with the permission of her parents after the petitioner visited the house of respondent No.5 along with the two police personnel.

Respondent No.6 has also stated during the course of proceedings that the matter has been settled amicably and that she is residing with the petitioner of her own will.

In view of the above, nothing more is required to be done in the matter. The petition is, accordingly, disposed of.

(PUNEET GUPTA) JUDGE

Jammu 08.05.2020 Pawan Chopra